

**FOR THE ATTENTION OF THE CREDITORS OF PRASAD PROPERTIES AND
INVESTMENTS PRIVATE LIMITED**

FORM A

Public Announcement

**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution
Process for Corporate Persons) Regulations, 2016)**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Prasad Properties and Investments Private Limited
2.	Date of incorporation of Corporate Debtor	22-12-1989
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs – Registrar of Companies, Chennai
4.	Corporate Identity No. of corporate debtor	U70101TN1989PTC018514
5.	Address of the registered office of Corporate Debtor	No 2 Sarangapani St, T.Nagar , Madras, Chennai 600017
6.	Insolvency commencement date in respect of corporate debtor	20-09-2019. Order received by IRP only on 05-10-2019 and hence the public announcement under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 is made as on date.
7.	Estimated date of closure of insolvency resolution process	18-03-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: L V Shyam Sundar Registration Number: IBBI/IPA-002/IP-N00262/2017-18/10775
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 3rd Floor, No 17, Gandhi Road, Alwarthirunagar, Chennai- 600087 Opposite to Chintamani Vinayagar Temple & above Samyukatha Scans. Email: shyam.ascend@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 3rd Floor, No 17, Gandhi Road, Alwarthirunagar, Chennai- 600087 Opposite to Chintamani Vinayagar Temple & above Samyukatha Scans. Email: cirp.prasadproperties@gmail.com with a



		copy marked to shyam.ascend@gmail.com Landline: 044-43535657 Mobile: 9884882326
11.	Last date for submission of claims	04-10-2019 (14 days period reckoned from the date of commencement of CIRP. i.e. 20-09-2019) The order copy was received by the IRP only on 05-10-2019 and hence the public announcement is being made as on date. As per the provisions of the Insolvency and Bankruptcy Code, 2016 claims can be submitted after due date but within 90 days from the Insolvency Commencement date i.e. 19.12.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable based on the understanding of the IRP as on date.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable based on the understanding of the IRP as on date.
14.	(a) Relevant forms (b) Details of authorized representatives	(a) Web-link: https://www.ibbi.gov.in/home/downloads (b) Not applicable based on the understanding of the IRP as on date.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Prasad Properties and Investments Private Limited on 20-09-2019.

The creditors of M/s. Prasad Properties and Investments Private Limited are hereby called upon to submit their claims with proof on or before 04-10-2019 (14 days period reckoned from the date of commencement of CIRP. i.e. 20-09-2019) to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10. The order copy was received by the IRP only on 05-10-2019 and hence the public announcement under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 is made as on date. As per the provisions of the Insolvency and Bankruptcy Code, 2016 claims can be submitted after due date but within 90 days from the Insolvency Commencement date i.e. 19.12.2019.

The financial creditors shall submit their claims with proof by electronic means ONLY. All other creditors may submit the claims with proof in person, by post or by electronic means.



Claims by Operational Creditors shall be submitted in Form B; Claims by Financial Creditors shall be submitted in Form C; Claims by workman or an employee of the corporate debtor shall be submitted in Form D; Claims by numerous workmen or employees of the corporate debtor may be submitted by an authorised representative on their behalf in Form E.

The claim form can be downloaded from <https://www.ibbi.gov.in/home/downloads> and be submitted with proofs to the IRP at the address /email-ID mentioned against entry No. 10

Submission of false or misleading proofs of claim shall attract penalties.

Name of Interim Resolution Professional
Signature of Interim Resolution Professional

:L V SHYAM SUNDAR

: 

Date
Place

: 05-10-2019

: Chennai